25. 8. 1995

Hon'ble Mr. A.K. Sinha, Member (J)
Hon'ble Mr. N. Sahu, Member (A)

Heard Shri N. P. Sinha, Counsel for the applicant.

The relief claimed is that the applicant order

passed by the respondent no. 5 dated 27. 4. 1995

Annexure—A/2 may be declared illegal and qashed. It

is claimed that the applicant is a better candidate
than respondent no. 7.

- 2. In course of argument, the learned counsel Submitted that the applicant has represented the matter before the Respondent No. 3, the Postmaster General (North), Muzaffarpur by the representation dated 28.4.1995 Annexure—A/3
- 3. In the fitness of things we direct the Respondent No. 3. The Postmaster General, Muzaffarpur, to dispose of the representation contained in Annexure—A/3 after making proper inquiry and after giving an opportunity to the applicant within a period of 3 months from the receipt of this order. With this observation this application is disposed of.

an

(N. Sahu) Member (A) (A.K.Sinha) Member (J)

MPS.